1./ 29.5.95.

Hon'ble Mr. Justice R.K. Varma, V.C.
Hon'ble Shri K.D. Saha, Member (A)

Shri S.K. Singh, the learned counsel for the applicant. The Heard learned counsel on the question of admission. Issue notices to the other side to show cause why the contempt proceedings be not initiated against them. List this case on 27.6.95. The respondents may file counter reply before the date of hearing. kix Requisites are to be filed within 3 days.

(K.D. Saha)
Member (A)

K.K. Varna)
Vice-chairman

VOGE 2/27.6.1995

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Hon ble Mr. A.K.Sinha, Member (J)
Hon ble Mr. K.D.Gaha, Member (A)

Shri S.K. Singh, learned counsel for the applicant submits that copy of the show-cause has been served on him only today and he prays for time to file reply to show-cause. He further submits that this may be listed for hearing on 3rd of July, 95. The Sr. Standing Counsel for the Union of India Shri J.N. Pandey is present in the Court. Let it be listed on 3rd of July, 1995 for hearing.

(K.D.Saha) Member (A)

(A.K.Siloha) Member (J)

Show cause on senother senother cause filed set affect of the senother send senother senother senother senother senother senother senother

CCPA- 30/95

3./ 3.7.95. Hon ble Mr. Justice R.K. Varma, V.C. Hon ble Shri K.D. Saha, Member (A)

(K.D. Saha)

Member (A)

List this case on 4.7.95.

(R.K. Varma) Vice-chairman

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4.7.95

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Hon ble Shri A.K. Sinha, Member (J)
Hon ble Shri N. Sahu, Member (A)

the learned counsel who submitted that notices were issued petitioner to show cause to the respondents as to why contempt proceeding be not initiated against them and in pursuance thereof the respondents have filed their show cause on: 30.6.1995, He further submitted that in the present petition, the contemners are Shri p.S. Narula, Chief General Manager Telecom, Bihar Circle, Shri R.M. Prasad, T.D.M., Ranchi but the Patha, and has been filed on behalf of the 'show' cause respondents by one Shri V.D. Singhma.E. (Legal), Department -of Telecom and he drew jour attention to rule 11 of contempt of Courts Rules, 1992, framed under the Central Administrative Tripunals Act, which clearly lays down that the respondento may "reply duly supported, by an affidavit on or before the first date of hearing or within such extended time, as may be granted by the Tribunal.

2. Rule 10 of the aforeseid Rules lays down that unless ordered otherwise by the Tribunal, whenever a notice is issued under these Rules, the respondent shall appear in person in the clase of criminal contempt and in person or through an Advocate in the case of civil contempt at the time and place prescribed in the notice and continue to attend on subsequent dates to which the petition is posted.

3. On the basis of these legal position, the pith and substance of the content.

learned counsel Shri S.K. Singh for the petitioner is that the show cause filed on behalf of the respondents is not a proper show cause and there is nothing in the show cause to disclose that Shri V.D. Singh, who has filed this show cause, has been duly authorised by the contemmers to file this show cause and the show cause is not an affidavited petition, as required under the Rules of the Contempt of Courts Rules framed under the Act.

for the Union of India, who is present in Court, is directed to file the show cause of the respondents, namely, Shri P.S. Narula, CGMT, Sihar Circle, Patna, and Shri R.M.Prasad, T.O.M., Ranchi, in pruper affidavited form since the present show cause filed by one shri V.D. Singh does not show or disclose that he has been duly authorised by the contemners to file the show cause and that the present show cause filed is not an affidavited petition; rather a verification has been given at the end of the petition by said Shri V.D. Singh. The show cause to be filed within two weeks. List this case on 17.7.95.

Member (A.

(A.K. Sinhā) 4/3/95 Member (J)

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5 18.7.1995

Hon ble Mr. A. K. Sinha, Member (J)
Hon ble Mr. N. Sahu, Member (A)

We have heard the learned counsel Shri S.K. Singh for the petitioner and the Sr. Standing Counsel Shri J.N. Pandey, opposite party on the contempt petition and we have also gone through the show-cause filed on behalf of the respondents and also the rejoinder filed by the petitioners.

- 2. After hearing at length the learned counsel of the parties and gone through the order of this Tribunal passed in 0. A. -121/95 dated 19.5.1995 and the compliance order by the opposite party in its order dated June 6, 1995 contained in Annexure-A/5 to the rejoinder petition, we are of the view that prima facie, no contempt has been committed by the respondents in compliance with the order of this Tribunal referred to above dated 19.5.1995.
- At this stage, however, the learned counsel. for the petitioner submitted that if the Tribunal considers that no contempt has been committed by the opposite party, he may be allowed to withdraw this petition.
- 4. Considering the submissions of the learned counsel for the parties, the prayer for withdrawal of the application is allowed and this CCPA is dismissed as withdrawn.

(N.Sahu) Member (A) (A. K. Sinha) Member (J)